

ITEM NO.11 Court 7 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1397/2020

DR. RADHIKA THAPPETA & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

([AS FIRST ITEM AT 10:30 A.M.]

IA No. 41342/2021 - AMENDMENT OF THE PETITION

IA No. 23016/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 23014/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 28061/2021 - PERMISSION TO PLACE ADDITIONAL FACTS AND
GROUNDS)

WITH W.P.(C) No. 891/2021

(FOR ADMISSION and I.R. and IA No.97959/2021-EX-PARTE AD-INTERIM
RELIEF and IA No.97963/2021-EXEMPTION FROM FILING O.T. and IA
No.97961/2021-PERMISSION TO FILE LENGTHY LIST OF DATES

I.A.No.125260/2021-PERMISSION TO ADD PETITIONER NOS.29 TO 33)

W.P.(C) No. 1032/2021

(FOR ADMISSION and

IA No. 116662/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 116661/2021 - GRANT OF INTERIM RELIEF)

Date : 30-09-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Vikas Singh, Sr. Adv.
Mr. Devadatt Kamat, Sr. Adv.
Mr. Kunal Cheema, AOR
Mr. Apoorv Shukla, Adv.
Ms. Deepeika Kalia, Adv.
Mr. Mrityunjai Singh, Adv.
Mr. Javedur Rehman, Adv.
Ms. Shane Santos, Adv.
Ms. Ruchita Kunal Cheema, Adv.

Ms. Anitha Shenoy, Sr. Adv.
Ms. Srishti Agnihotri, AOR
Ms. Aarti Kumar, Adv.
Ms. Sanjana Grace Thomas, Adv.
Ms. Nupur Raut, Adv.

Ms. Anitha Shenoy, Sr. Adv.
Mr. Abishek Jebaraj, AOR
Ms. Aarti Kumar, Adv.
Ms. Sanjana Grace Thomas, Adv.
Ms. Nupur Raut, Adv.

For Respondent(s)
UOI

Ms. Aishwarya Bhati, ASG
Ms. Ruchi Kohli, Adv.
Ms. Apoorva Kurup, Adv.
Ms. Aakanksha Kaul, Adv.
Mr. Kanu Agrawal, Adv.
Ms. Deepabali Dutta, Adv.
Mr. Udai Khanna, Adv.
Mr. G.S. Makker, AOR
Mr. B. V. Balaram Das, AOR

For Res.No.4

Mr. Rupesh Kumar, AOR
Ms. Neelam Sharma, Adv.
Ms. Pankhuri Shrivastava, Adv.
Mr. Alekshendra Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A.No.125260/2021 in Writ Petition(Civil)No.891/2021

The application for permission to add applicants as petitioner Nos.29 to 33 is allowed.

Having heard learned senior counsel for the petitioners and Ms.Aishwarya Bhati, learned Additional Solicitor General for the respondent-Union of India, we are of the view that at least for the Academic Year i.e. 2021-2022, the respondents have to consider allotment of seats to the petitioners to pursue MBBS course in Medical Colleges, which seats Overseas Citizens of India (OCI) were eligible for before the issuance of the impugned Notification dated 4th March, 2021 subject to their eligibility. Therefore, we direct the respondent-

National Testing Agency to declare the result of the examination i.e. NEET UG 2021 taken by the petitioners and the eligible petitioners are permitted to appear for the counselling in the General category.

The Applications for interim relief are disposed of.

It is made clear that the aforesaid interim relief is confined to the Academic Year 2021-2022 only.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER